

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 98/95 : Date of order 1.3.95

Prabhu Lal : Applicant

V/s

Union of India & Others : Respondents.

Mr. S. Kumar : Counsel for the applicant

- : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. G.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Prabhu Lal in this application u/s 19 of the Administrative Tribunals Act, 1995, has assailed the order dated 9.2.95 (Annexure A-1) by which he was transferred from Sawai Madhopur to Agra.

2. We have heard the learned counsel for the applicant.

3. The transfer order was issued by respondent no. 5. It is also alleged that it was issued at the instance of respondent no. 3. Unquestionably the respondent no. 5 is a higher officer than the respondent no. 3, and at this stage it is difficult to believe that the respondent no. 3 was in a position to influence respondent no. 5 and get the applicant transferred. The learned counsel for the applicant instead of pressing this application on merits states that he shall be making a representation to the concerned authority in regard to his grievance.

4. In view what has been stated by the learned counsel for the applicant, we dispose of this application at the stage of admission with a direction to the respondents to decide the representation through a speaking order, if the same is made within a period of one week from today. The

respondents are directed to dispose of the representation within a period of one month from the date of receipt thereof.

(O.P. SHARMA)
MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)
MEMBER (J)